

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19707-19708/2009
(From the judgement and order dated 09/09/2008 in WA No.448/2004
& WA No.465/2004 of The HIGH COURT OF GUWAHATI,ASSAM)

BHUPENDRA NATH HAZARIKA & ANR.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.
(With office report)

Respondent(s)

WITH SLP(C) NO. 963 of 2010
(With appln(s) for exemption from filing c/c of the impugned judgment and
permission to place addl. documents on record and c/delay in filing SLP and
office report)

Date: 26/09/2012 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. M.N. Krishnamani, Sr. Adv.
Mr. Azim H. Laskar, Adv.
Mr. Abhijit Sengupta, A.O.R.
(In SLP(C) No.963/2010)

Mr. Prashant Bhushan, A.O.R.

For Respondent(s) Mr. V. Shekhar, Sr. Adv.
Mr. Azim H. Laskar, Adv.
Mr. Sachin Das, Adv.
Mr. Abhijit Sengupta, A.O.R.
(In SLP(C) No.19707-08/2009)

Mr. Avijit Roy, Adv.
For M/S Corporate Law Group, A.O.R.
(For respondent/State of Assam
in both the SLPs)

Mr. Balraj Dewan, A.O.R.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.
Hearing concluded.
Judgment reserved.

|(NARENDRA PRASAD)
|COURT MASTER

|(RENUKA SADANA)
|COURT MASTER

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